

Making DDA flats disabled friendly

1897. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA has not converted all its old constructed multi-storey flats disabled friendly by installing lifts and ramps to avoid harassment to disabled persons;

(b) if so, the reasons therefor and the steps taken to make DDA flat disabled friendly;

(c) whether there is not much of space left in the backyards of MIG flats in Dwarka etc. for parking vehicles and the space is congested; and

(d) whether DDA is not planning suitably the flats so as to leave proper parking space for vehicles and for installing lifts and ramps to avoid harassment to disabled persons?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):
(a) and (b) The Delhi Development Authority (DDA) has informed there is no such policy for old flats. However, the current multi-storey houses are designed as per the provisions of Master Plan of Delhi 2021 (MPD-2021), for barrier free movement for disabled persons.

(c) DDA has informed that parking spaces are provided as per the provisions of the Master Plan prevailing at that time.

(d) DDA has informed that all new houses are provided with parking spaces and lifts as per prevalent norms under MPD-2021 and Unified Building Bye Laws 2016 (UBBL 2016).

Conversion of leasehold flat to freehold

1898. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government directed DDA in April, 2014 to convert leasehold flat to freehold;

(b) if so, the reasons for issuing such a direction and how many persons applied under the scheme for change to freehold; and

(c) whether there was any proposal to direct DDA to exchange freehold flats in respect of seniors disabled/paraplegic persons who have submitted medical certificate from Government hospital and the reasons for issuing such directions?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) The Delhi Development Authority (DDA) has informed the scheme of conversion was approved by the Ministry of Urban Development, Government of India in 1992 and the same is being implemented.

(b) DDA has informed that approx 1,39,900 flats have been converted from leasehold to freehold, so far.

(c) DDA has informed that no change has been made in the conversion scheme approved by the Ministry of Urban Development. After the conversion of flat from leasehold to freehold the title in the flat is transferred to the allottee and DDA cannot change the title of the property thereafter.

Target for construction of public toilets under SBM

1899. SHRIMATI RANEE NARAH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the target to construct individual, community and public toilets during 2nd October, 2014 to 2nd October, 2016, under Swachh Bharat Mission (SBM); and

(b) the total number of individual, community and public toilets constructed during the above period under Swachh Bharat Mission?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) and (b) As per the targets under SBM, all 4041 Urban Local Bodies (ULBs) have to be ODF by 2nd October, 2019. For that construction of 66,42,221 Individual Household Toilets and 5, 08,000 Community and Public Toilets has to be carried out. So far, 26.64 lakh individual household toilets and 1,04,802 number of community and public toilets have been constructed.

Solid waste management projects in West Bengal

1900. SHRI VIVEK GUPTA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a major portion (75 per cent) of Municipal Solid Waste (MSW) is simply dumped at the disposable sites without being processed and treated;

(b) if so, why the Ministry has not taken steps to deal with garbage menace;

(c) why is that out of 42 projects sanctioned for Solid Waste Management, only 12 were completed; and